

1967, published in Notification No. S.O. 1098 in Gazette of India dated the 23rd March, 1967.

- (ii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 1718-C in Gazette of India dated the 10th May, 1967.
- (iii) The Export of Gum Karaya (Inspection) Amendment Rules 1967, published in Notification No. S.O. 1719A in Gazette of India dated the 12th May, 1967.

[Placed in Library. See No. LT-395/67.]

- (2) A copy of the Report of the Forward Markets Review Committee. [Placed in Library. See No. LT-395/67.]

AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD ETC.

The Deputy Minister in the Ministry Commerce (Shri Shafi Qureshi): I beg to lay on the Table—

- (1) A copy of the Audit Report on the Accounts of the Tea Board for the year 1964-65. [Placed in Library. See No. LT-396/67.]
- (2) A copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Second Amendment) Rules, 1967, published in Notification No. GSR 462 in Gazette of India dated the 6th April, 1967.
- (ii) The Coffee (Third Amendment) Rules, 1967, published in Notification No. GSR 517 in Gazette of India dated the 16th April, 1967.
- (iii) The Coffee (Fourth Amendment) Rules, 1967, published in Notification No. GSR 561 in Gazette of India dated the 22nd April, 1967.

[Placed in Library. See No. LT-397/67.]

3. A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Cotton and Staple Fibre Textiles Mills (Regulation of Working) Amendment Order, 1967, published in Notification No. S.O. 1275 in Gazette of India dated the 11th April, 1967.
- (ii) The Cotton Control (Amendment Order, 1967, published in Notification No. S.O. 1390 in Gazette of India dated the 22nd April, 1967.

[Placed in Library. See No. LT-398/67.]

12.15 hrs.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1964-65

The Minister of State in the Ministry of Railways (Shri Parimal Ghosh) On behalf of Shri C. M. Poonacha, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1964-65.

12.15½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Bannu Sabhag Singh): With your permission Sir, I rise to announce that Government Business in this House during the week commencing 29th May, 1967, will consist of:—

- (1) Further discussion of the Railway Budget for 1967-68.
- (2) General Discussion on the General Budget for 1967-68.

Shri S. M. Easwari (Kanpur): I have to remind you that we have been demanding a discussion of the Santhanam Committee's Report. Everytime it is raised by Shri Nath Pal or some other Member.

Mr. Speaker: This is about the programme for the next week.

Shri S. M. Easwari: But this is the only opportunity we get to bring this

[Shri S. M. Banerjee]

to your kind notice. I demand that there should be a full-dress discussion of the various recommendations of the Committee.

Secondly, news has been pouring in all newspapers that Government have taken a decision to retire government employees who have either completed 50 years of age or 25 years of service. This has created confusion throughout the country among Central Government employees. I would only request you to ask the Finance Minister to clarify.

Mr. Speaker: He can write a letter about that.

Shri S. M. Banerjee: The Minister of Parliamentary Affairs should convey it to the Deputy Minister. He should make a statement to remove the confusion.

The third thing is about the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. It should be discussed this session.

श्री मधु सिन्घे (मुंबई) : जो जिला आयोग बना था उस पर पिछली सत्र में चर्चा नहीं हो पायी। अब एक संख्य समिति भी बनी है। उस की सिफारिशें पत्रकारों में छपती हैं, पता नहीं चलता है सही है या नहीं। इसलिये मैं चाहूंगा कि जिला आयोग की सिफारिशों पर जल्दी से जल्दी विचार किया जाय।

श्री प्रकाशवीर झांसी (हापुड) : संसद कार्य मंत्री से कुछ भी कहने से पहले मैं आपसे एक निवेदन करना चाहता हूँ कि पिछले कुछ संसद के अधिवेशनों से ऐसा अनिश्चय किया जा रहा है कि डे नाट वेट नेम्बर जोखिम को इतना महत्वहीन समझा जा रहा है कि संसद सत्रों की धोरतें सिद्ध नहीं कर सकना भी जाती है और उन्हें स्वीकार भी कर लेते हैं लेकिन संसद में

यह चर्चा के लिये नहीं आ पाता। अगर धर्म इसके लिये एक पद्धति निर्धारित कर दें कि सप्ताह में एक डे नाट वेट नेम्बर जोखिम धरकर लिया जाय तो उचित होगा।

अध्यक्ष महोदय : मीटिंग कर रहे हैं, उसमें उसको देखेंगे।

श्री प्रकाशवीर झांसी : दूसरी बात मैं संसद कार्य मंत्री से कहना चाहता हूँ कि पहले राष्ट्रपति डॉ० राजाकृष्णन ने जब पिछले संसद के अधिवेशन का उद्घाटन किया था तो उद्घाटन करते समय इस बात की चर्चा की थी कि जो हत्या पर प्रतिबन्ध लगाने के लिये भारत सरकार एक समिति नियुक्त करने जा रही है। अब वह राष्ट्रपति हटकर दूसरे राष्ट्रपति भी आ गये, अभी तक उस समिति का भी पता नहीं लगा और न यह पता लगा कि उस समिति के टर्मस थाक रेफरेंस क्या रहेंगे? अगर पहले सप्ताह में उसकी नियुक्ति और उसके उपर कोई चर्चा हो सके तो अच्छा होगा।

Shri M. E. Krishna (Paddapalli): In the past, the Report of the Commissioner for Scheduled Castes and Scheduled Tribes used to be taken up at the fag end and only one or two hours used to be given for it. Does the present Minister intend to follow the same pattern?

Dr. Ram Sujan Singh: I fully sympathise with the demand last made that the Report of the Commissioner for Scheduled Castes must be discussed and given maximum time for that. But as hon. Members know, this session the Railway and General Budgets will have to be discussed and passed first. So they have been put on the agenda. Any other discussion would be possible only after all those Demands are disposed of.

Regarding the Santhosam Committee's report as you know, the ABC

Report might perhaps also become available. The interim report is there. The matter may be placed before the business Advisory Committee where everything will be thrashed out. We on our part would have no objection to a discussion provided time is available.

श्री मधु लिमये : किता प्रयोग ?

डा० राज सुजन सिंह : किता प्रयोग के बारे में जैसा कि श्री मधु लिमये जी ने स्वयं कहा एक विभागीय समिति है संसद सदस्यों की। उस ने उस पर विचार किया और जो रिपोर्ट आवेगी समयानुसार उस पर विचार किया जायेगा यदि बिजनेस ऐडवाइजरी कमेटी उस पर समय रखती है और सदस्यी जी की बात भी मैं वहाँ रख दूँगा।

जो उप प्रधान मंत्री जी के बारे में वैनर्जी साहब ने कहा तो स्वयं उप प्रधान मंत्री जी मौजूब हैं।

श्री प्रकाशचौर शास्त्री : अब तक की स्थिति क्या है उस सम्बन्ध में ? राष्ट्रपति की घोषणा के बाद दूसरे राष्ट्रपति बन गए। तो अब तक की जो स्थिति है वह तो कम से कम सदन को बता दीजिए।

डा० राज सुजन सिंह : वही तो बता दिया।

Shri Balraj Madhok (South Delhi): Under rule 183, we have asked for a discussion on the situation in West Asia. Some time will have to be found for that.

Mr. Speaker: Only yesterday, we had a discussion. Instead of one hour, we had a complete discussion.

Shri Nath Pal (Rajapur): What discussion we had yesterday has, instead of clarifying the issue, clouded the issue more. We could not have our full say; the Government could

not explain properly their stand, I have given a notice on this issue and it should be taken up.

Mr. Speaker: Let us see, if he has given notice, it will be considered.

Shri S. M. Banerjee: It is most fortunate that the Deputy Prime Minister is here. Since the matter I referred to has created a sensation throughout the country among all Central Government employees, let him say 'yes' or 'no' about it.

Mr. Speaker: No, no. We are discussing a programme now. He may agree to make a statement later.

Shri Umanath (Pudukkottai): In that programme, the statement must find a place.

Shri S. M. Banerjee: He is prepared to answer.

श्री एस० एन० बोस (पूना) : हमारी रिक्वेस्ट है डिप्टी प्राइम मिनिस्टर से कि यह जो पत्रों में आ गया कि 50 लाख के बाद लोगों को रिटायर किया जायेगा उनके गनतकहमी पैदा हो गई है और चिन्ता भी है तो मैं समझता हूँ कि अगर वह इन बारे में स्टेटमेंट दे दें तो अच्छा होगा।

श्री मधु लिमये : यह क्या मंत्रियों पर भी लागू होगा ?

The Deputy Prime Minister and Minister of Finance (Shri Mewarji Desai): May I say..

Mr. Speaker: They are insisting I am afraid, everyday, the same thing will happen.

Shri Mewarji Desai: I will deal with it in half a minute, not more.

This rule is made in order to see that those officers who are not competent and whom it is difficult to remove under the present rules will be asked to retire at 50. But when we do that

Shri Nath Pai: He said 'officers'?

Shri Mearaji Desai: All servants of Government.

Shri Nath Pai: But he said 'officers'.

Shri Mearaji Desai: I consider all of them officers.

Even a chaprasi is an officer in my view.

श्री नथु पिपवे: लेकिन चपरासी को तनकाहा प्रकरों की नहीं देते हैं।

Shri Mearaji Desai: They are called Class IV Government servants, all are called Government servants, Class IV, Class III, Class II, Class I Government servants, but I call all of them officers.

Then, when we do that, we have also to give an option to a Government officer who wants to retire at 50. We cannot have it only one way. That is why that right has also been given to them.

Mr. Speaker: Shri Jaganatha Rao.

Shri S. M. Banerjee: I rise on a point of order.

श्री राजू मनोहर सोहिवा (कन्नौज) : अध्यक्ष महोदय, यह बहुत ज्यादा मुसीबत की बात कर रहे हैं, इस में पड़पात होगा, दिल्लीमिनेशन के मामले में अदालत में फंसे।

Shri S. M. Banerjee: When Parliament is in session, we have the right to discuss this whole matter.

MR. S. has.

ELECTIONS TO COMMITTEES

(1) RAJGHAT SAMADHI COMMITTEES

The Minister of Works, Housing and Supply (Shri Jaganatha Rao): I beg move:

"That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act."

The motion was adopted.

(ii) ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Works, Housing and Supply (Shri Jaganatha Rao): I beg to move:

"That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

MR. Speaker: The question is:

"That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

The motion was adopted.